

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
SEAT HYDERABAD.

O.A.NO.1589 of 1994.

Between

Dated: 20.4.1995.

M.Srinivasulu

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Applicant

And

1. The Superintendent of Post Offices, Anantpur Division, Anantpur.
2. The Chief Post Master General, A.P.Circle, Dak Sadan, A.P.Hyderabad.
3. The Director General, Department of Posts, Sansad Marg, New Delhi.

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Respondents

Counsel for the applicant : Sri.Krishna Devan

Counsel for the Respondents : Sri. N.V.Ramana, Addl.CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

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O.A.No.1589/94

Date of Order: 20.4.95

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

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This is an application with a prayer for a direction to the respondents to reconsider the case of the applicant for appointment in a Group 'D' post on compassionate grounds. The father of the applicant while working as a Postman in the Head Post Office, Anantapur died on 11.2.90. At the time of the death of the employee the family comprised the widow, five sons and one daughter. The applicant is the second son. The contention of the applicant is that his family is suffering undue financial hardship and is not able to cope with the <sup>a</sup>meagre pensionary benefits being received by the widow. The family is also saddled with the burden of marriage of the youngest daughter who is about 16 years now.

2. The respondents in their reply affidavit have stated that the case of the applicant ~~was~~ <sup>was</sup> duly considered by the Circle Selection Committee and was rejected. We have called for the record and perused the same. From the averments made in the reply affidavit, it would be seen that the case of the applicant was rejected essentially on the ground that two of his brothers are earning members. The respondents have further stated that the widow is receiving a family pension of Rs.555/- plus relief.

3. The official record indicates that the two earning members of the family are the first and third sons. The first son is said to be illiterate and working in a tailor

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shop with a monthly income of Rs.250/- . He is married. The third son is working in a cycle shop with a monthly income of Rs.200/- . Keeping in view the <sup>meagre</sup> amounts being earned by the first and third son of the deceased employee it cannot be said that they are in a position to maintain the family. The enquiry conducted by the officer also reveals that the family does not possess any movable or immovable property. Considering all the circumstances, the large size of the family, the future responsibility of marriage of youngest daughter and the <sup>likely</sup>hood of reduction of the family pension after 7 years from the death of the employee, it cannot be said that the family of the applicant is in a financially satisfactory situation. Under these circumstances, the case of the applicant deserves to be reconsidered by the next Circle Selection Committee.

4. <sup>2</sup> ordered accordingly <sup>2</sup>  
The O.A. is ~~disposed~~ of with no order as to costs.

*Amrit Singh*  
(A.B.GORTHI)

Member (Admn.)

Dated: 20th April, 1995

*Amrit Singh*  
Deputy Registrar (Judl.)

( Dictated in Open Court )

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Copy to:-

1. The Superintendent of Post Offices, Anantpur Division, Anantpur.
2. The Chief Post Master General, A.P.Circle, Dak Sadan, A.P. Hyderabad.
3. The Director General, Department of Posts, Sansad Marg, New Delhi.
4. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

O.F. 1589/9

TYPED BY  
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COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (A)

DATED

2-5-1975

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

D.A.NO.

1589/9

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

⑦ *No spare copy*

